

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY)NO.521 OF 2020

In the matter of:

B.S. Krishan

Appellant

Vs

Stressed Assets Stabilization Fund & Anr

Respondent

Mr. Anand Padmanabhan, Advocate for Appellant.

Ms. Satya Devi, Advocate for RP,R2.

Mr. Siddhartha Barua, Mr. Praful Jindal, Advocates for Respondent No.1.

ORDER

27.01.2021- Learned counsel for the Respondent seeks time to file Trust Deed and Assignment Deed. Respondent counsel is directed to file the documents alongwith application with an advance copy to the opposite counsel by 1st February, 2021. Appellant counsel may file reply of the application, if any, filed by the Respondent.

Let the matter be fixed for hearing on **8th February, 2021.**

Interim order will continue till next date of hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Kanthi Narahari)
Member (Technical)

Bm/bm